(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) to (e) As per the results of annual Periodic Labour Force Survey (PLFS) conducted by National Statistical Office (NSO), Ministry of Statistics and Programme Implementation during 2017-18 and annual employment-unemployment survey conducted by Labour Bureau, Ministry of Labour and Employment, the estimated unemployment rate on usual status (principal status + subsidiary status) basis for the persons of age 15 years and above to the extent available is given below:

Region	Unemployment Rate (in %)			
	Gender	Survey by Labour Bureau		Survey by NSS (PLFS)
		2013-14	2015-16	2017-18
Rural	Male	2.7	2.9	5.7
	Female	3.4	4.7	3.8
	Person	2.9	3.4	5.3
Urban	Male	3.5	3.0	6.9
	Female	10.8	10.9	10.8
	Person	4.9	4.4	7.7
Rural +Urban	Male	2.9	3.0	6.1
	Female	4.9	5.8	5.6
	Person	3.4	3.7	6.0

Note: Survey methodology and sample selection are different in PLFS and Labour Bureau survey.

Code on Wages, 2019

1076. SHRI JOSE K. MANI:

SHRI A.K. SELVARAJ:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government has placed on public domain the draft rules that would govern wages including norms for minimum wages and fixing floor-level wages enacted in the Code on Wages, 2019 passed by the Parliament in August; (b) whether trade unions are upset over the definition/criterion of a standard working family's needs for dignified living and are in the process of filing their objections to the draft; and

(c) whether the unions say that instead of moving on to a minimum wage and then a living wage, Government is walking back to floor-level wage which is unscientific and inhuman?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) to (c) Yes, Sir. The draft Rules under Section 67 of the Code on Wages, 2019 have been uploaded on 01-11-2019 seeking inputs/comments/suggestions of all stakeholders including general public on the website of the Ministry of Labour and Employment.

The proposed provisions of the preliminary draft rules for the definition/criterion of a standard working family's needs for dignified living are based on the criteria pronounced in the Hon'ble Supreme Court judgment in the case of Reptakos Brett, and Co. ltd. and Anr., 1992 (AIR 504) and the recommendations of the 15th Indian Labour Conference (ILC).

The provision of floor wage is as per Section 9 of the Code on Wages, 2019 passed by the Parliament.

State of unemployment in the country after demonetisation

1077. SHRI MANAS RANJAN BHUNIA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that unemployment rose to four year high after demonetisation;

(b) if so, the details of unemployment rate in different States for the last three years and the reasons for this happening year-wise; and

(c) the steps being initiated to resolve this issue?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) and (b) As per the results of annual Periodic Labour Force Survey (PLFS) conducted by National